

International Competitive Bidding

194. SHRI RANJIB BISWAL : Will the Minister of POWER be pleased to state:

(a) whether the Government have given exemption to certain international investors to set up power projects in the country from International Competitive bidding; and

(b) if so, the details of these projects, investors and amount of investment in each project?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI YOGINDER K. ALAGH) : (a) No, Sir.

(b) Does not arise.

Generation of Power

195. SHRI P.R. DASMUNSI :
SHRI L. RAMANA :
SHRI RAJIV PRATAP RUDY :
DR. KRUPASINDHU BHOI :
SHRIMATI KETAKI DEVI SINGH :
SHRI KRISHAN LAL SHARMA :
DR. ARVIND SHARMA :

Will the Minister of POWER be pleased to state:

(a) whether any target has been fixed by the Government for power generation during Ninth Five Year Plan period;

(b) if so, the expected generation of power in MW from different sources during the above period;

(c) the expected investment in power sector during the Ninth Five Year Plan period at private and Government level, State-wise;

(d) whether any scheme has been formulated by the Government to ensure smooth supply of power to industrial sector; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI YOGINDER K. ALAGH) : (a) The Ninth Five Year Plan (1997-2002) for power sector is under finalisation by Planning Commission.

(b) and (c) The actual Plan outlay for the power sector for Ninth Plan would be known after the targets and the

overall plan size has been finalised by the Planning Commission.

(d) and (e) To improve the utilisation of existing capacity and to meet the projected increase in demand. Government is pursuing both short term and long term measures which, *inter-alia*, include, raising PLF of existing stations, quick completion of on-going schemes, renovation and modernisation of old plants, building of new capacities and price and institutional reforms in the power sector. Supply of power to the industrial consumers is the responsibility of concerned State/SEB.

Extradition Treaty

196. SHRI SATYAJITSINH DULIPSINH GAEKWAD:
SHRI KRISHAN LAL SHARMA :
SHRI PRAMOD MAHAJAN :
SHRI ANAND RATNA MAURYA :
SHRI SANAT MEHTA :
SHRI SHYAM LAL BANSHIWAL :
SHRI MADHUKAR SARPOTDAR :

Will the PRIME MINISTER be pleased to state:

(a) whether Prime Minister has called for Global Extradition Treaty;

(b) if so, the details thereof;

(c) the number of criminals, terrorists, drug traffickers and underworld dons of Indian origin who have taken shelter in other foreign countries during each of last three years, country-wise;

(d) the number of them extradited so far and efforts made to extradite others;

(e) the countries with whom India signed extradition treaty;

(f) whether the Government propose to sign extradition with more countries; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALEEM IQBAL SHERVANI): (a) and (b) Yes, Sir. During his inaugural speech at the 66th General Assembly of the ICPO-Interpol at New Delhi on 15 October, 1997. PM called for the finalisation of a universal extradition treaty.

(c) and (d) The information is being compiled and will be placed on the Table of the House.

(e) India has signed extradition treaties with Belgium, Bhutan, Canada, Hongkong, Nepal, Netherlands, Switzerland, the United States of America and United Kingdom.

(f) Yes, Sir.

(g) Extradition treaties with Bulgaria, Egypt, France, Germany, Greece, Kazakhstan, Mauritius, Oman, Romania, Russia, Spain, Thailand, Ukraine and United Arab Emirates are at different stages of negotiation.

Tripartite Committee for Sugar Industry

197. SHRI SULTAN SALAHUDDIN OWAIISI :
CHAUDHURY RAMCHANDRA BENDA :

(a) whether the Government have constituted a Tripartite industrial Committee for the sugar industry;

(b) if so, the details thereof;

(c) the composition, terms of reference of the committee;

(d) whether representatives from all the sugar producing States have been included in the Committee;

(e) if so, the details thereof alongwith the names of the States; and

(f) the time by which this Committee is likely to submit its recommendations regarding wage structure and working conditions for those employed in the sugar industry?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR) : (a) Yes, Sir.

(b) to (e) The details of the Committee, its composition, terms of reference, representatives, etc., are given in the Statement attached.

(f) The meeting of the Committee has not taken place yet.

STATEMENT

U-14012/6/93-L.C.

3.10.1997

To

1. The Secretary, Ministry of Food, Krishi Bhawan, New Delhi
2. The State Governments, Employers' & Workers' Organisations (As per list attached)

Subject: Constitution of Tripartite Industrial Committee on Sugar Industry.

Sir,

I am directed to say that it has been decided to constitute the Tripartite Industrial Committee for Sugar Industry. The Composition of the Committee will be as follows:

CHAIRMAN : Minister of State for Labour

I. GOVERNMENT

(a) CENTRAL GOVERNMENT

- | | | |
|-----------------------|---|--------|
| 1. Ministry of Labour | : | 1 Seat |
| 2. Ministry of Food | : | 1 Seat |

(b) STATE GOVERNMENTS

- Governments of Uttar Pradesh,
Tamil Nadu, Bihar, Maharashtra,
Gujarat & Karnataka (one seat each) : 6 Seats

II. EMPLOYERS

- | | | |
|--|---|---------|
| 1. Council of Indian Employers | : | 2 Seats |
| 2. All India Manufacturers' Orgns. | : | 1 Seat |
| 3. National Federation of Cooperative Sugar Factories Ltd. | : | 1 Seat |
| 4. Indian Sugar Mills Association | : | 1 Seat |
| Total | : | 5 Seats |

III WORKERS' GROUP

- | | | |
|---|---|--------|
| 1. Bhartiya Mazdoor Sangh | : | 1 Seat |
| 2. Indian National Trade Union Congress | : | 1 Seat |
| 3. Hind Mazdoor Sabha | : | 1 Seat |
| 4. Centre of Indian Trade Unions | : | 1 Seat |
| 5. National Sugar Workers' Coordination Committee | : | 1 Seat |
| Total | : | 5 Seat |

2. The functions of the Industrial Committee are in general to study and discuss problems which are special to the industry concerned in order to bring about a better understanding of the problems among the parties, render advice in solving the problems and reach a consensus of views.

3. The Committee would meet as and when necessary.

4. This issues with the approval of Minister of State for Labour.

Yours faithfully,
Sd/-

(SHINGARA SINGH)
UNDER SECRETARY
TELE. NO. 3718921/2316